

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 156 of 2018**

**Dated: 02<sup>nd</sup> January, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**NTPC Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2

**ORDER**

In the light of the statement made in the communication dated 21.12.2018 and the reasons stated therein another four weeks' time is granted to the Respondent No.1 to file the reply i.e. on or before 31.01.2019 with advance copy to the other side.

Learned counsel appearing for the Respondent No.2 seeks for weeks' time to file reply. Accordingly, he may file the same on or before 31.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 28.02.2019 with advance copy to the other side.

List the matter on **04.03.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**